

**HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD**

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**ROC.NO.394/SO/2020**

**DATED: 10.08.2020**

**CIRCULAR**


**Sub:** COVID-19 Pandemic – Independence Day Celebrations on 15.08.2020 in the Subordinate Courts – Certain instructions – Issued.

**Ref:** Government of India's Advisory dated 20.07.2020 in No.2/5/2020-Public, Government of India, Ministry of Home Affairs, New Delhi.

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Considering the Advisory of Government of India in reference cited and spike of Corona cases in Hyderabad and entire State of Telangana, all the Units Heads in the State are hereby instructed to avoid large congregation protecting vulnerable persons and to follow the guidelines relating to COVID-19 issued by the Ministry of Home Affairs and Ministry of Health and Family Welfare, Government of India while celebrating the Independence Day in the District Head Quarters and other Courts in the Unit. It is imperative that Social distancing norms, wearing of masks, use of sanitizers etc. are followed.

Therefore, all the Unit Heads in the State are instructed to conduct the Independence Day Celebration in their Units with minimum congregation of Judicial Officers/representative of Bar Association/Staff and Law Officers not exceeding 50 members and to conclude the program within 20 minutes and to avoid cultural programmes, extending invitations to the Retired Officers, Staff and Advocates etc.

  
**REGISTRAR GENERAL**  
10.8.2020.

To

- 1) All the Unit Heads in the State of Telangana. {with a request to communicate the same to all the Judicial Officers in your Unit}
- 2) All the Tribunals in the State of Telangana.
- 3) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 4) The Director, Mediation and Arbitration Centre, Hyderabad.
- 5) The Secretary, High Court Legal Services Committee, Hyderabad.
- 6) The Director, Telangana State Judicial Academy, Secunderabad.